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Government of India  
Ministry of Finance  
( Department of Revenue )

....

New Delhi, the

May, 1980

3323

NOTIFICATION  
INCOME TAX

Sh. U.S. Dhillon in supersession of No. 2863 dt 15.6.79

No. 3295 (F.No. 398/2/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises ~~Shri/Sarveshri~~ O.N. Dixit being a gazetted Officer/ ~~being gazetted officers~~ of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

Land in  
Supersession  
of Notification No.  
2813 (F.No 404/111/  
79-ITCC) dt. 16.5.79

2. This notification shall come into force with effect from the date ~~Shri/Sarveshri~~ O.N. Dixit take/takes over charge as Tax Recovery Officer.

(Slip 1A  
P-8/C(L.F.)

( H.Venkataraman )  
Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
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